

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION**

**CRI.APPEAL ASDB-LD-VC NO.143 OF 2020**

Dr.P.V. Varavara Rao .. Petitioner  
Versus  
National Investigation Agency & Anr. .. Respondents

**ALONG WITH  
CRI.WP.ASDB-LD-VC NO.195 OF 2020**

Dr.P.V.Varavara Rao .. Petitioner  
Versus  
National Investigation Agency & Ors. .. Respondents

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Mr.Sudeep Pasbola a/w Mr.Satyanarayan for the petitioner.

Mr.Anil Singh, Additional Solicitor General a/w Mr.Sandesh Patil and  
Mr.D.P. Singh for National Investigation Agency (NIA).

Mr.Deepak Thakare, Public Prosecutor a/w S.R.Shinde, APP for the State.

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**CORAM : R.D. DHANUKA  
V.G. BISHT, JJ.  
DATE : 28<sup>th</sup> JULY 2020  
(IN CHAMBER – VIDEO CONFERENCE)**

***P.C.:-***

. At this stage, the concern of the petitioner is two fold (i) that the family members of the petitioner are not allowed to meet the petitioner who is at present admitted in Nanavati Super Specialty Hospital, Vile Parle, Mumbai and (ii) that the present status of the health of the petitioner is not disclosed to the family members by the respondent.

2. Mr.Singh, learned Additional Solicitor General for NIA, on instructions, states that NIA has no objection if the family members of

the petitioner are allowed to visit the petitioner subject to hospital protocol and in accordance with the Government norms in respect of the COVID patient. Statement is accepted.

3. In view of the statement made by the learned Additional Solicitor General, family members of the petitioner are permitted to visit the petitioner who is admitted in Nanavati Super Specialty Hospital however, subject to hospital protocol and in accordance with the Government norms in respect of the COVID patient.

4. In so far as the second concern of the petitioner is concerned, learned PP, on instructions, states that his client also has no objection if the Nanavati Super Specialty Hospital is directed to submit a report showing the present status of health of the petitioner to the Court accordingly. Statement is accepted.

5. Nanavati Super Specialty Hospital is accordingly directed to submit a report showing the present status of health of the petitioner and the nature of the treatment being given to the petitioner to this Court within three days from the date of communication of this order.

6. Request of the petitioner to share such report that would be submitted by the Nanavati Super Specialty Hospital would be considered by this Court after such report is received and perused by this Court.

7. In so far as the bail application is concerned, the same would be considered after perusing the report that would be submitted by the Nanavati Super Specialty Hospital and after hearing all the parties through their respective counsel. The petitioner is directed to convey this order to the Nanavati Super Specialty Hospital for

compliance.

8. Place the matter on board on 7<sup>th</sup> August 2020.
9. This order will be digitally signed by the Private Secretary of this Court. Associate of this Court is permitted to forward the parties copy of this order by e-mail. All concerned to act on digitally signed copy of this order.

***V. G. BISHT, J.***

***R.D. DHANUKA, J.***